

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 69/MP/2015

- Subject : Petition under Section 38 (2) of the Electricity Act, 2003 read with section 79 (1) (c) and (k) of the Act, along with- (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the CERC (Conduct of Business) Regulations, 1999; (iii) CERC (Grant of Connectivity, LTA, MTOA in IST and related matters) Regulations, 2009; (iv) CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 and for directions for signing of long term access agreement for transmission system for evacuation of power from NKSTPP and Grant of Regulatory Approval for execution of the associated transmission system.
- Date of hearing : 2.6.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : NTPC Limited and others
- Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Manju Gupta, PGCIL
Ms. Poorva Saigal, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Shri V.K. Jain, NTPC
Shri Umesh Ambali, NTPC
Shri Nishant, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted as under:

- (a) The beneficiaries have not signed the LTA Agreement so far.

(b) NTPC, in its application dated 23.2.2015 for grant of connectivity, had undertaken that it would submit the LTA application for the project shortly. However, LTA application has not been submitted so far.

(c) Learned counsel requested the Commission to direct NTPC to apply for LTA and sign the LTA agreement.

2. Learned counsel for NTPC submitted that beneficiaries would come forward to sign the LTA application only after the centre sector allocation is made. She further submitted that the undertaking given in the application for grant of connectivity was subject to the allocation by Ministry of Power.

3. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**